

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 75/MP/2026 along with I.A.No.17/2026

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Regulations 41 and 42 of the CERC (Connectivity and General Network Access) Regulations, 2022 (as amended) and Regulation 65 of the CERC (Conduct of Business) Regulations, 2023 seeking appropriate reliefs with regard to utilisation of connectivity, compliance with conditions subsequent, acceptance of land documents, and conversion of connectivity under the relevant provisions of the GNA Regulations.

Petitioner : Hexa Climate Solutions Private Limited (HCSPL) & Ors.

Respondent : Central Transmission Utility of India Limited (CTUIL).

Date of Hearing : **10.2.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member

Parties Present : Shri Aniket Parsoon, Advocate, HCSPL
Shri Aman Sheikh, Advocate, HCSPL
Shri Sarthak Sareen, Advocate, HCSPL
Ms. Sunanda Chowdhury, Advocate, HCSPL
Ms. Anshika Bhatnagar, Advocate, HCSPL
Shri Swapnil Verma, CTUIL

Record of Proceedings

Learned counsel for the Petitioners submitted that the present Petition has been filed seeking appropriate clarification and directions in relation to the implementation of the GNA Regulations, as amended from time to time, on account of restrictive and static interpretation adopted by the Respondent, CTUIL while implementing the amended regulatory framework under the GNA Regulations, which has given rise to serious and recurring difficulties in smooth implementation of their RE Projects. Learned counsel mainly submitted as under:

(a) The Petition mainly involves the following issues: (i) Non-acceptance of Condition Subsequent Documents by the subsidiary company(ies) of the same parent company, and (ii) Non-acceptance of the PPA of the subsidiary company of the same parent company for conversion of Connectivity under Regulation 11A(4) of the GNA Regulations, and (iii) Non-acceptance of land documents of the subsidiary company(ies) at the threshold stage while seeking connectivity under the land route,

(b) As to issue (i) above, Hexa Climate Solutions Private Limited (HCSPL) is a connectivity grantee of 300 MW at Merta-II PS and 200 MW at Anantapur-III PS. In addition, it has also received the in-principle grant of 300 MW connectivity at Bhadla-V PS. For the submissions of conditions subsequent documents [i.e., Land documents under Regulation 11A(1) and Financial Closure Documents under Regulation 11A(2)] in respect of the above connectivity, HCSPL had requested CTUIL to accept the documents under Regulations 11A(1) and (2) of its two different subsidiary companies. However, the said request has been rejected by CTUIL.

(c) As to issue (ii) above, Adyant Power Private Limited (APPL), a subsidiary company of HCSPL, is a connectivity grantee of 200 MW at Mandsaur PS under the Land BG route. As per Regulation 11A(2) of the GNA Regulations, APPL is required to furnish the requisite land documents by 27.2.2026. However, on 11.12.2025, APPL/HCSPL had requested CTUIL to convert the said connectivity to a LoA/PPA route on the basis of the PPA dated 17.10.2025 executed by Hexa Energy MH10 Private Limited (HEMPL), also a subsidiary company of HCSPL. However, CTUIL rejected this request and insisted that APPL/ HCSPL submit the PPA in the name of the connectivity grantee, i.e., APPL. On 23.1.2026, CTUIL has also directed APPL to submit the requisite land documents under Regulation 11A by 27.2.2026, failing which CTUIL will proceed to take actions under Regulation 11B of the GNA Regulations.

(d) The genesis of the present Petition lies in CTUIL's refusal to give effect to the flexibility consciously introduced by this Commission through the Third Amendment to the GNA Regulations. While the amended framework expressly recognises group-based utilisation of Connectivity and permits compliance with regulatory milestones through subsidiary company(ies) of the same parent entity, CTUIL has continued to insist upon a rigid, single-entity compliance model, effectively nullifying the amendments introduced by this Commission.

(e) By way of the Third Amendment to the GNA Regulations, this Commission has consciously evolved the GNA framework to accommodate emerging project development structures, including SPV-based execution, phased development and group-level compliance, while continuing to safeguard the core objectives of preventing speculative holding of connectivity and ensuring optimal utilisation of transmission capacity envisaged under the GNA Regulations (as amended). The amended provisions of the GNA Regulations, *inter alia* Regulations 11A(5) and 15.1, expressly permit *inter-se* utilisation of Connectivity within the same parent group and compliance with conditions subsequent through subsidiary company(ies) executing the project.

(f) Given the deadline for furnishing the land documents for the 200 MW connectivity at Mandsaur PS (issue ii) will expire on 27.2.2026, pursuant to which CTUIL will proceed to revoke the said connectivity, the Petitioners have also filed IA No. 17/2026 in this regard seeking an interim direction to CTUIL to not to take any coercive/precipitative steps against the Petitioners during the pendency of the present Petition. In case the Commission deems it appropriate to first hear CTUIL on the above aspect, a short notice may be issued, and the IA may be taken up for hearing before the above deadline.

2. The representative of the Respondent, CTUIL, accepted the notice and sought liberty to file a reply in the matter.

3. After considering the submissions made by the learned counsel for the Parties, the Commission directed as under:

(a) Admit.

(b) The Respondent to file its reply, if any, within 7 days with a copy to the Petitioner, who may file its rejoinder within two days thereafter.

(c) The Petitioners are directed to provide the following information, on an affidavit, within a week:

i. For the Connectivity granted to the Petitioners and its subsidiary:

Name of the Connectivity grantee	Quantum of Connectivity	Company owning the Land document	Company who will achieve the Financial Closure	Company who will implement the project

ii. For the Connectivity applied under Regulation 5.11 by the Petitioners or its subsidiaries:

Name of the original Connectivity grantee	Quantum of Connectivity along with configuration	Company who has applied connectivity under Reg 5.11 and the capacity	Who owning the Land document	Company who will achieve the Financial Closure	Company who will implement the project

4. The Petition, along with IA, will be listed for the hearing on **24.2.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)